

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 228/MP/2021**

- Subject : Petition under Section 79(1)(b), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement(s) dated 28.12.2018 seeking issuance of appropriate order(s) / direction(s) / declaration from this Commission that the imposition of safeguard duty on the import of solar cells, whether or not assembled in modules or panels, vide Notification No. 2/2020- Customs (SG) dated 29.7.2020 issued by the Department of Revenue, Ministry of Finance (Government of India) is an event of Change in Law and for seeking approval of the quantum and mechanism of compensation (along with interest) as submitted along with the present Petition in line with the methodology provided by this Commission vide its order dated 20.8.2021 in Petition No. 536/MP/2020.
- Date of Hearing : 29.9.2022
- Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Mahindra Renewables Private Limited (MRPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.
- Parties Present : Shri Hemant Sahai, Advocate, MRPL  
Shri Nishant Talwar, Advocate, MRPL  
Shri Nitish Gupta, Advocate, MRPL  
Shri M. G. Ramachandran, Sr. Advocate, SECI  
Ms. Anushree Bardhan, Advocate, SECI  
Shri Tanya Sareen, Advocate, SECI  
Shri Aneesh Bajaj, Advocate, SECI

**Record of Proceedings**

The learned counsel for the Petitioner submitted that the present Petition has been filed, *inter-alia*, seeking declaration/approval of the Commission that the imposition of Safeguard Duty on the imported solar cells, whether or not assembled in modules or panels vide Notification No.2/2020-Customs (SG) dated 29.7.2020 issued by Department of Revenue, Ministry of Finance is an event of Change in Law and for seeking appropriate relief and approval to the quantum and mechanism of compensation along with interest in line with the methodology settled by the Commission vide order dated 20.8.2021 in Petition No. 536/MP/2020. The learned counsel submitted that the Petitioner has already carried out the reconciliation of its claims with SECI. The learned counsel further sought liberty to file an additional affidavit for making minor changes to the pleadings.



2. After hearing the learned counsel for the Petitioner, the Commission ordered as under:

(a) Admit. Issue notice to the Respondents.

(b) The Petitioner to file its additional affidavit by 10.11.2022.

(c) The Petitioner to serve copy of the Petition on the Respondents and the Respondents to file their reply to the Petition, if any, on or before 28.10.2022 after serving copy of the same to the Petitioner, who may file its rejoinder by 17.11.2022.

(d) Parties to comply with the above directions within specified timeline and no extension of time shall be granted.

3. The Petition shall be listed for hearing on 22.12.2022.

**By order of the Commission  
Sd/-**

**(T.D. Pant)  
Joint Chief (Law)**